



\$~28 & 29

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **O.M.P.(I) (COMM.) 10/2024 & I.A. 1552/2024**

MAYA NIRULA

..... Petitioner

versus

ARJUN NIRULA

..... Respondent

+ **OMP (ENF.) (COMM.) 24/2024**

MAYA NIRULA

..... Decree Holder

versus

ARJUN NIRULA

..... Judgement Debtor

Appearance:-

Mr. Sambit Nanda & Ms. Samaya Khanna, Advocates
for Maya Nirula in Item Nos. 28 & 29.

Mr. Shyel Trehan & Ms. Chand Chopra, Advocates
for Arjun Nirula in Item Nos. 28 & 29

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

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07.03.2024

OMP (ENF.) (COMM.) 24/2024

1. The award holder seeks execution of the arbitral award dated 11.10.2023.

2. The parties were referred to mediation by an order dated 20.02.2024 and have entered into a settlement agreement dated 06.03.2024. The copy of the settlement agreement dated 06.03.2024 has been placed on record. It is signed by the constituted attorney of the



award holder and by the judgment debtor. It is also signed by their counsel and by the learned Mediator.

3. The judgment debtor is present through video conference.
4. Learned counsel for the parties request that the enforcement proceedings may be disposed of in terms of the settlement agreement dated 06.03.2024. They state that their clients undertake to abide by the terms of the settlement agreement dated 06.03.2024. The enforcement proceedings are disposed of, binding the parties to the aforesaid settlement agreement.
5. At the request of learned counsel for the parties, it is directed that no copy of the settlement agreement dated 06.03.2024 be issued to any third party without the leave of the Court. The copy of the settlement agreement may also be deleted from the PDF files in the electronic record of the Court, in the event a copy of the PDF record is made available to any third party.

O.M.P.(I) (COMM.) 10/2024 & I.A. 1552/2024

1. This petition under Section 9 of the Act was filed pursuant to an arbitral award dated 11.10.2023.
2. The petitioner has since filed proceedings for enforcement of the award which have been disposed of today in terms of the settlement agreement dated 06.03.2024.
3. In view thereof, no other orders are required in this petition.
4. The petition, alongwith the pending application, stands disposed of.
5. At the request of learned counsel for the parties, it is directed that no copy of the settlement agreement dated 06.03.2024 be issued to any third party without the leave of the Court. The copy of the settlement



agreement may also be deleted from the PDF files in the electronic record of the Court, in the event a copy of the PDF record is made available to any third party.

MARCH 7, 2024
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PRATEEK JALAN, J